

of other consumer items, exchange rate changes do effect the prices of commodities which are import intensive. However, the producers can, to some extent absorb part of the import cost without changing the prices.

Outstanding Dues

1273. SHRI JOY NADUKKARA: Will the Minister of FINANCE be pleased to state:

(a) what is the outstanding amount to be recovered by nationalised banks from loans below rupees one lakh given by them;

(b) the number of defaulters;

(c) what is the outstanding amount to be recovered from loans of rupees 50 lakhs;

(d) the number of such defaulters; and

(e) the State-wise statement of such defaulters and dues outstanding?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. DEBIPROSAD PAL): (a) to (e) Information is being collected and will be laid on the Table of the House.

Foreign Nationals Convicted for Drug Trafficking

1274. SHRI SATISH PRADHAN: Will the Minister of FINANCE be pleased to state:

(a) what is the State-wise number of apprehended foreign nationals involved in drug trafficking during the last three years;

(b) what is the State-wise number of foreign nationals convicted for drug trafficking during the same period; and

(c) whether Government have deported the foreign nationals having completed their term of imprisonment, if so, the number of such deportees during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): (a) As per available information, a Statement showing State-wise number of foreign nationals arrested under NDPS Act during the last three years is given in the Statement-I (See below).

(b) The total number of persons convicted in various States during the last three years is given in the Statement-II (See below).

No separate statistics regarding foreign nationals convicted in various States are maintained.

(c) The powers to deport foreigners from India have been delegated to the State Governments/UTs. No such data is maintained centrally.

Statement-I

States/UTs	1993	1994	1995 (Provisional)
ANDHRA PRADESH	7	—	—
ANDAMAN & NIKOBAR	—	1	—
ARUNACHAL PRADESH	4	—	—
ASSAM	3	6	—
BIHAR	2	—	—
CHANDIGARH	4	3	3
DADAR NAGAR HAVELI	—	—	—
DELHI	7	24	11